
(2021) 10 P&H CK 0122

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 10092 Of 2021

Simranjit Singh And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 22-10-2021

Acts Referred:

Constitution Of India, 1950 — Article 21, 226, 227

Citation : B.S. Randhawa, Saurav Khurana

Bench : Single Bench

Advocate : Vikas Bahl, J

Final Decision : Disposed Of

Judgement

Vikas Bahl, J

The present Criminal Writ Petition has been filed under Articles 226/227 of the Constitution of India for directing respondent Nos.2 and 3 to protect the life and liberty of the petitioners.

Learned counsel for the petitioners has submitted that petitioner No.1 is more than 21 years of age as he was born on 07.09.2000 which is apparent from his Aadhaar Card (Annexure P-1) and petitioner No.2 is aged about 17 years, 10 months as she was born on 20.12.2003 which is apparent from her Aadhaar Card (Annexure P-2). It is, thus, apparent that petitioner No.2 is minor and has yet not attained the age of 18 years.

Learned counsel for the petitioners has also submitted that both the petitioners are living in a "Live in Relationship" and the moment petitioner No.2 becomes 18 years of age, they would want to marry each other also. It has further been submitted that a detailed representation dated 14.10.2021 (Annexure P-3) has been submitted to respondent No.2 as both the petitioners are apprehending harm to their life and liberty and have, thus, sought protection.

Learned counsel for the petitioners has relied upon the judgment passed by the

Coordinate Bench of this Court in case Jashanpreet Kaur and another Vs. State of Punjab and others, reported as 2019(4) RCR (Civil) 183, in which case although, girl therein was aged about 15 years and 8 months and boy was aged about 19 years and 3 months, yet the Coordinate Bench after considering the provisions of Hindu Marriage Act, 1955, was pleased to protect the life and liberty of the petitioners therein.

The relevant portions of the said judgment is reproduced hereinbelow:-

"1 to 5 xxx xxx

6. Facts, as pleaded in the petition, succinctly are that the petitioner No.1, a minor girl born on 04.10.2003 and petitioner No.2, a boy born on 10.03.2000, though a major, but not of marriageable age, purportedly are in love with each other and got married on 17.06.2019 at Panchkula according to Hindu Rites and Ceremonies. Photographs of their marriage have been appended with the petition.

7 to 16. xxx xxx

17. The issue in hand, however, is not marriage of the petitioners, but the deprivation of fundamental right of seeking protection of life and liberty. I have no hesitation to hold that Constitutional Fundamental Right under Article 21 of Constitution of India stands on a much higher pedestal.

Being sacrosanct under the Constitutional Scheme it must be protected, regardless of the solemnization of an invalid or void marriage or even the absence of any marriage between the parties.

18. It is the bounden duty of the State as per the Constitutional obligations casted upon it to protect the life and liberty of every citizen. Right to human life is to be treated on much higher pedestal, regardless of a citizen being minor or a major. The mere fact that the petitioners are not of marriageable age would not deprive them of their fundamental right as envisaged in Constitution of India, being citizens of India.

19. In view of the discussion above, the Senior Superintendent of Police, Batala is directed to verify the contents of the petition particularly the threat perception of the petitioners and thereafter provide necessary protection qua their life and liberty, if deemed fit.

20. It is clarified that this order shall neither be treated as a stamp of this Court qua marriage of the petitioners nor any reflection on the merits of the contentions raised by them in the present petition.

21. The writ petition is, accordingly, disposed of. "

Learned counsel for the petitioners has submitted that the petitioners would be satisfied in case respondent No.2-Senior Superintendent of Police is directed to look into representation dated 14.10.2021 (Annexure P-3) and after seeing threat perception to the petitioners, takes appropriate action in accordance with

law.

Notice of motion to respondent Nos.1 to 3 only.

On advance notice, Mr. Saurav Khurana, DAG, Punjab, appears and accepts notice on behalf of respondent Nos.1 to 3 and has stated that he has no objection in case, respondent No.2-Senior Superintendent of Police, looks into the representation dated 14.10.2021 (Annexure P-3) and takes appropriate action in accordance with law.

After considering the abovesaid facts and without commenting upon the legality of the relationship and expressing any opinion on merits of the case, the present Criminal Writ Petition is disposed of with direction to respondent No.2 to look into the representation dated 14.10.2021 (Annexure P-3) and after considering the threat perception to the petitioners, respondent No.2 will take appropriate action in accordance with law.

It is, however, clarified that this order shall not debar the State from proceeding against the petitioners, if involved in any other case.